

NOTE

Dated: 05.03.2025

This is for the information of the Advocates/ Litigants that in view of the orders passed in CRWP- 1243-2025, in the Protection matters (Run away Couple cases) until all the required particulars including age of the petitioners; complete address; father's name and previous address, are mentioned, petition would not be cleared/passed by the Registry for listing of the same before the Bench.

BY ORDER OF HON'BLE THE CHIEF JUSTICE